

H
ITEM NO.37

COURT NO.14

SECTION IIB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).371/2014

(From the judgement and order dated 26/09/2013 in CRLA No.1623/2002, of
The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

BHARTI Petitioner(s)

VERSUS

STATE OF HARYANA & ANR. Respondent(s)

(With appln(s) for bail,exemption from filing c/c of the impugned
order,exemption from filing O.T. and office report)

Date: 10/02/2014 This Petition was called on for hearing today.

CORAM :
HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI
HON'BLE MR. JUSTICE MADAN B. LOKUR

For Petitioner(s)
Mr. Ashok Kumar Singh,Adv.

For Respondent(s)
Mr. Rana Ranjit Singh,Adv.
Mr. Ramesh Kumar, Adv.
Dr. Monika Gusain, Adv.

UPON hearing counsel the Court made the following
O R D E R

The matter is adjourned to next week.

|(Vishal Anand)
|Court Master

|(Indu Pokhriyal)
|Court Master

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